

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.6561/2023  
(Arising out of impugned final judgment and order dated 06-04-2023  
in BA No. 3590/2022 passed by the High Court of Delhi at New Delhi)

SATYENDAR KUMAR JAIN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 104030/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 104033/2023 - EXEMPTION FROM FILING O.T.  
IA No. 104311/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/  
FACTS/ANNEXURES AND IA No. 104038/2023 - PERMISSION TO FILE LENGTHY  
LIST OF DATES)

Date : 18-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. N Hariharan, Sr. Adv.  
Mr. Vivek Jain, AOR  
Mr. Abhinav Jain, Adv.  
Ms. Honey Kumbhat, Adv.  
Mr. Rajat Jain, Adv.  
Mr. M.Irshad, Adv.  
Mr. Shadan Farasat, Adv.  
Ms. Warisha Farasat, Adv.  
Mr. Shourya Dasgupta, Adv.

For Respondent(s) Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Rajat Nair, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice to the respondent.

Mr. Mukesh Kumar Maroria, learned AOR accepts notice on  
behalf of respondent.

Objection statement, if any, be filed in the meantime.

Liberty to move before the Vacation Bench.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR